

FORM A PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF KARVY DIGIKONNECT LIMITED

RELEVANT PARTICULARS

1. Name of Corporate Debtor	KARVY DIGIKONNECT LIMITED
2. Date of incorporation of corporate debtor	13/07/1992
3. Authority under which corporate debtor is incorporated / registered	ROC Delhi I
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U84200DL1992PLC219215
5. Address of the registered office and principal office (if any) of corporate debtor	Flat Nos. 502 & 503, 5TH Floor, Arunachal Building, 19, Barakhamba Road, New Delhi -110001
6. Insolvency commencement date in respect of corporate debtor	Date of Order – 24/03/2026 Date of Intimation to IRP – 25/03/2026
7. Estimated date of closure of insolvency resolution process	21.09.2026
8. Name and registration number of the insolvency professional acting as interim resolution professional	Ashu Gupta IBBI/PA-002/IP-N00339/2017-2018/10943
9. Address and e-mail of the interim resolution professional, as registered with the Board	204 A, 2nd Floor, 23, SBI Building, Najafgarh Road Indl Area, Shivaji Marg, Opp DLF Tower, New Delhi-110015 ashugupta.cs@gmail.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	204 A, 2nd Floor, 23, SBI Building, Najafgarh Road Indl Area, Shivaji Marg, Opp DLF Tower, New Delhi-110015 kdl.cirp@gmail.com
11. Last date for submission of claims	08.04.2026 (being 14th day from the date of receipt of order i.e. 25.03.2026)
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable as per information available with IRP till date
13. Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable as per information available with IRP till date
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	WebLink: https://www.ibbi.gov.in/home/downloads Not Applicable as per information available with IRP till date

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the Karvy Digikonnnect Limited on 24.03.2026 (Received copy of order dated 24.03.2026 on 25.03.2026)

The creditors of Karvy Digikonnnect Limited are hereby called upon to submit their claims with proof on or before 08.04.2026 to the interim resolution professional at the address mentioned against entry No. 10.

The claims may be submitted in their specified Forms B, C, D and E in terms of Regulation 7, 8 and 9 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

The Financial Creditors, Operational Creditors, Workmen and Employees, Authorised Representative of Workmen or Employees, Other Stakeholders may download the relevant forms from the following link: <https://www.ibbi.gov.in/home/downloads>

Ashu Gupta
Interim Resolution Professional
Karvy Digikonnnect Limited
IBBI Regn. No: IBBI/PA-002/IP-N00339/2017-2018/10943
Mo. No: 9999201746

Date: 27-03-2026
Place: New Delhi

SPACENET ENTERPRISES INDIA LIMITED
[CIN: L68100TG2010PLC068624]

Regd. Office: Plot No.114, Survey No.66/2, Street No.03, Raidurgam, Prasanth Hills, Gachibowli, Nav Khalsa, Serilingampally, Ranga Reddy, Hyderabad-500008, Telangana, India.
Tel: 040 29345781, E-mail: cs@spacenetent.com, Website: <http://spacenetent.com/>

Dear Member(s),

Pursuant to the provisions of Sections 108 and 110 of the Companies Act, 2013 ("the Act"), read with Rule 20 and Rule 22 of the Companies (Management and Administration) Rules, 2014 ("the Rules") and other applicable provisions of the Act read with its Rules, General Circulars issued by the Ministry of Corporate Affairs ("MCA Circulars"), Regulation 44 of the Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements) Regulations, 2015 ("SEBI Listing Regulations") read with Securities and Exchange Board of India ("SEBI") Master Circular No. HO/49/14/14(7)2025-CFD-PDD2/13762/2026 dated January 30, 2026 ("SEBI Master Circular"), Secretarial Standard on General Meetings ("SS-2") issued by the Institute of Company Secretaries of India and other applicable laws, rules and regulations (including any statutory modification(s) or re-enactment(s) thereof for the time being in force), the Postal Ballot Notice ("Notice") is hereby given that approval of the Members of Spacenet Enterprises India Limited ("the Company") is being sought for the Special Business set out below, by means of Postal Ballot, only by way of remote e-voting process ("e-voting").

Sr. No.	Description of Resolutions
1.	ALTERATION OF THE OBJECT CLAUSE OF THE MEMORANDUM OF ASSOCIATION OF THE COMPANY
2.	TO APPROVE ISSUE OF EQUITY SHARES AND/OR OTHER ELIGIBLE SECURITIES INCLUDING CONVERTIBLE INSTRUMENTS, WARRANTS, OR DEPOSITORY RECEIPTS THROUGH ONE OR MORE MODES INCLUDING, PRIVATE PLACEMENT OR QUALIFIED INSTITUTIONS PLACEMENT (QIP)
3.	TO RE-APPOINT MR. PRATHIPATI PARTHASARATHI (DIN: 00004936) AS AN INDEPENDENT DIRECTOR OF THE COMPANY.
4.	RE-APPOINTMENT OF MR. PRATHIPATI PARTHASARATHI (DIN: 00004936) AS AN INDEPENDENT DIRECTOR, BEING ABOVE THE AGE OF 75 YEARS

Pursuant to the MCA circulars, the Company has completed the dispatch of the Postal Ballot Notice along with the explanatory statement on Friday, 27th March, 2026, through electronic mode to those Members whose email addresses are registered with the Company & depository participant(s) as on 20th March, 2026 ("Cut-off Date").

The Notice of the Postal Ballot can be accessed at the following Web link:
https://www.spacenetent.com/notice/Spacenet_Postal_Ballot_April%202026.pdf

The Member may note that this Notice will also be available on the Company's website, <https://www.spacenetent.com/> websites of the Stock Exchanges where the equity shares of the Company are listed i.e. National Stock Exchange of India Limited, www.nseindia.com and on the website of CDSL, www.evotingindia.com.

Members holding Equity Shares of the Company as on the Cut-off Date i.e. 20th March, 2026 ("Eligible Members") only shall be entitled to vote through remote e-voting process in relation to the resolutions specified in Postal Ballot Notice. A person who becomes a Member after the Cut-off Date should treat this Notice for information purpose only.

The Company has engaged the services of CDSL for the purpose of providing remote e-voting facility to its members. In accordance with the MCA Circulars, the Company has made necessary arrangements to enable the Members to register their e-mail address. Those Members who have not yet registered their e-mail address are requested to register the same by following the process provided in the Postal Ballot Notice.

Members holding Equity Shares of the Company as on the Cut-off Date i.e., 20th March, 2026 mentioned in this Notice are requested to carefully read the instructions mentioned under the head "Instructions for e-voting" in this Notice and record their assent ("FOR") or dissent ("AGAINST") on the proposed resolutions through remote e-voting not later than 5:00 p.m. (IST) on 29th April, 2026.

Cut-off date	Friday, 20th March, 2026
(for determining the Members entitled to vote on the resolutions set forth in this notice)	
Remote e-voting period - Commencement of Remote e-Voting	From 9:00 a.m. (IST), Sunday, 29th March, 2026
Remote e-voting period - End of Remote e-Voting	Till 5:00 p.m. (IST), Wednesday, 29th April, 2026 (Remote e-voting module shall be disabled post this date)

In compliance with the aforesaid MCA Circulars, this Postal Ballot Notice ("Notice") is being sent only through electronic mode to those Members whose email addresses are registered with the Company or Registrar and Transfer Agent ("RTA") or National Securities Depository Limited ("NSDL") and Central Depository Services (India) Limited ("CDSL") (collectively referred to as "Depositories").

The Explanatory Statement pursuant to Section 102 of the Act, pertaining to proposed Resolutions setting out all material facts concerning each item and reasons thereof, is appended to this Notice.

In compliance with Regulation 44 of the SEBI Listing Regulations and pursuant to the provisions of Sections 108 and 110 of the Act read with the Rules and the aforesaid MCA Circulars, the manner of voting on the proposed resolutions is restricted only to remote e-voting i.e. by casting votes electronically instead of submitting postal ballot forms. Accordingly, the postal ballot notice and instructions for e-voting are being sent only through electronic mode to those Members whose email address is registered with the Company / Depositories.

The Board of Directors has appointed Mr. Balaramakrishna Desina, (FCS 8168) CP 22414, Proprietor of Balaramakrishna & Associates, Company Secretaries in Practice, Hyderabad, as the Scrutinizer to scrutinize the postal ballot process in a fair and transparent manner.

The Scrutinizer will submit his report to the Chairman/ Director of the Company or the Company Secretary or any other authorized person, upon completion of the scrutiny of the votes cast through remote e-voting. The results of the Postal Ballot will be announced within two (2) working days from the conclusion of remote e-voting process. The said results, along with the Scrutinizer's Report, will be placed on the website of the Company <https://www.spacenetent.com/> and CDSL, www.evotingindia.com and displayed at the Registered Office of the Company. The same will also be simultaneously forwarded to the Stock Exchanges where the Equity Shares of the Company are listed, for placing the same on their websites. The resolutions, if approved, will be taken as having been duly passed on the last date specified for remote e-voting i.e. 29th April, 2026

All grievances connected with the facility for voting by electronic means may be addressed to Mr. Rakesh Dalvi, Sr. Manager, (CDSL), Central Depository Services (India) Limited, A Wing, 25th Floor, Marathia Futurex, Mafatlal Mill Compounds, N.M.Joshi Marg, Lower Parel (East), Mumbai - 400013 or send an email to helpdesk.evoting@cdsindia.com or call toll free no. 1800 22 55 33.

For any other Assistance or any matter connected with the above, members may contact by writing an e-mail to cs@spacenetent.com.

For Spacenet Enterprises India Limited

Sd/-
Monish Jaiswal
Company Secretary & Compliance Officer

Date: 27th March, 2026
Place: Hyderabad

S. E. RAILWAY - TENDER

Sr. Divisional Signal & Telecom Engineer/ S.E. Railway, Chakradharpur acting for & on behalf of The President of India invites e-Tenders against Tender No. mentioned below due to open on 15.04.2026 at 15:00 hrs.: **Sl. No.; Tender Notice No.;**

Name of Work; Tender Value & Earnest Money respectively. (1); ST-CKP-OT-25-26-126; S&T Work in connection with TTR-284 sets over Chakradharpur Division; ₹ 12,60,61,808.00; ₹ 25,21,200.00; (2); ST-CKP-OT-25-26-127; (i) Provision of IP Telephone Exchanges at Jharsuguda Station. (ii) Replacement of Batteries for 5W Walkie-Talkie in Chakradharpur Division; ₹ 2,04,33,027.17; ₹ 4,08,700.00; Completion Period : 18 (Eighteen) Months (for Sl. No. 1) & 06 (Six) Months (for Sl. No. 2). Manual offers are not allowed against this tender and any such manual offer received shall be ignored. The Tender at Tender No.-126 will be on "Two Packet System" and Tender No. 127 will be on "Single Packet System". The tender details can be viewed at Web site <http://www.iireps.gov.in>. The tender/bidders must have Class III Digital Signature Certificate & must be registered on IREPS Portal. Only registered tenderer/bidders can participate in e-Tendering. e-Tender forms shall be issued free of cost. (PR-1356)

Can Fin Homes Limited

Branch Office: H.No.2-52/88, Sai Teja Enclave, Indira nagar, Gachibowli, Hyderabad-500032.
Tel: 040-40179219. Ph: 76250 79155.
Email: gachi.bowli@canfinhomes.com
(CIN No.: L85110KA1987PLC00869)

APPENDIX-IV-A [see proviso to rule 9 (1)]

SALE NOTICE FOR SALE OF IMMOVABLE PROPERTY
E-Auction Sale Notice for Sale of Immovable Assets under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 9 (1) of the Security Interest (Enforcement) Rules, 2002

NOTICE is hereby given to the public in general and in particular to the Borrower (s) and Guarantor (s) that the below described immovable property mortgaged/charged to the Secured Creditor, the physical possession of which has been taken by the Authorized Officer of Can Fin Homes Ltd., Gachibowli Branch, will be sold by holding e-auction on "As is where is", "As is what is", and "Whatever there is" on 17.04.2026 for recovery of Rs.43,70,738/- (Rupees Forty Three Lakhs Seventy Thousand Seven Hundred Thirty Eight Only) due to Can Fin Homes Ltd. from Mathre Sunil and as on 27.03.2026, together with further interest and other charges thereon. The reserve price will be Rs.27,00,000/- (Rupees Twenty Nine Lakhs Only) and the earnest money deposit will be Rs.2,70,000/- (Rupees Two Lakhs Seventy Thousand Only) (Description of the Immovable Property)

All that the flat No 512, in 5th Floor, of Dhruva Homes, Sy No.211/E/1/2,211/E/2, & 212/E/1/2, Having builtup Area 1050 SFT, and UDS 47.09 Sq yds, out of the total 4114 Sq yds, Bachuguda Village, Patancheru Mandal, Sangareddy Dist, Telanagana-502319. Flat Boundaries Under Follow: North: Corridor, South: Open to Sky, East: Corridor, West: Open to Sky. Land Boundaries Under follow: North: Road, South: Open Plot, East: Pocharam Village Boundary, West: Agricultural Land of Santosh Kumar.

Encumbrance - Nil

The detailed terms and conditions of the sale are provided in the official website of Can Fin Homes Ltd., (<https://www.canfinhomes.com/SearchAuction.aspx>). Link for participating in e-auction: www.auctionbazaar.com

Date : 27.03.2026 Sd/- Authorised Officer
Place : Hyd, Gachibowli Branch Can Fin Homes Ltd.

STRESSED ASSETS MANAGEMENT BRANCH
5-1-679, Surabhi Arcade, Bank Street, Kofl, Hyderabad-500001. Ph : 040-2465 1169

APPENDIX- IV-A [See proviso to rule 8 (6)]
SALE NOTICE FOR SALE OF IMMOVABLE PROPERTIES

E-Auction Sale Notice for Sale of Immovable Assets under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 8 (6) of the Security Interest (Enforcement) Rules, 2002

Notice is hereby given to the public in general and in particular to the Borrower (s) and Guarantor (s) that the below described immovable property mortgaged/charged to the Secured Creditor, the Physical/ Constructive (Symbolic) (whichever is applicable) possession of which has been taken by the Authorised Officer of Indian Bank, Visakhapatnam branch, Secured Creditor, will be sold on "As is where is", "As is what is", and "Whatever there is" on 17.04.2026 for recovery of Rs.502,77,29,977.76 (Rupees Five Hundred Two Crores Seventy-Seven Lakhs Twenty-Nine Thousand Nine Hundred Seventy-Seven and Seventy-Six Paise Only) (as on 28.02.2026) due to the Indian Bank, SAM Branch, Secured Creditor, from M/s. Pratyusha Resources & Infra Pvt. Ltd (Company sold as a going concern under liquidation), Borrower and Guarantor(s) (1). Mr.Paruchuri Raja Rao (Director & Guarantor) S/o Siva Ramaiah, C/o Pratyusha Resources & Infra (P) Ltd.,D-1, ThiruVika Industrial Estate, Guindy, Chennai - 600032. (2). Mr.Paruchuri Venkayya Prabhakara Rao (Director & Guarantor) S/o P.Venkayya Naidu, HIG-231, Sector-4, M V P Colony, Visakhapatnam-530017. (3). Mr.P.V. Bhaskara Rao (Guarantor) S/o P Venkayya Naidu, HIG-231, Sector-4, MVP Colony, Visakhapatnam-530017. (4). Mr.Ganta Srinivasa Rao (Guarantor) S/o China Rosaiah, HIG-231, Sector-4, M V P Colony, Visakhapatnam-530017. (5). Mr.Kondayya Bala Subramanyam (Guarantor) S/o Kondayya, Plot No.26, MIG, Sector-5, M V P Colony, Visakhapatnam-530017. (6). Mrs. Narni Amulya (Guarantor) D/O (Late) N. Sambasiva Rao, FLAT No.2, Triveni Towers, Balayasyastra Layout, Seethamadhara, Visakhapatnam-530013. (7). M/S Pratyusha Estates (P) Ltd (Guarantor), Door No: 25-40-12, Pratyusha House, Gangulavari Street, Visakhapatnam-530001. (8). M/S Pratyusha Global Trade (P) Ltd (Guarantor), Door no: 25-40-12, Pratyusha House, Gangulavari Street, Visakhapatnam-530 001.

The specific details of the property intended to be brought to sale through e-auction mode are enumerated below:

Detailed description of the Property:- Total EM of 7.72 ½ Acres of Land situated in Sy. No. 409,414 of Muthukur Village, Muthukur Mandalam, Nellore District standing in the name of M/s Pratyusha Associates Shipping Pvt Ltd. (As per Doc No. 34/2007,341/2007)

Item No.1: EM of 4.98 Acres of Land situated in Sy. No. 409 of Muthukur Village, Muthukur Mandalam, Nellore District standing in the name of M/s Pratyusha Associates Shipping Pvt Ltd. (As per Doc No., 34/2007). **Boundaries:** East: Part of the Land of SK. Abdul Khader Saheb, West: Donka, North: Common Donka, South: Land of Sri Chenmakeswara Devasthanam

Item No.2: EM of 2.74 ½ Acres of Land situated in Sy. No. 414 of Muthukur Village, Muthukur Mandalam, Nellore District standing in the name of M/s Pratyusha Associates Shipping Pvt Ltd. (As per Doc No., 34/2007). **Boundaries:** East: Land of Annavarapu Kasviswanadharam, West: Part of the Land of Pratyusha Association Shipping Pvt Ltd. North: Land of SK. Abdul Khader Saheb, South: Part of Land of Vedicherla Ramanamma and Others.

*Encumbrances Known to the Bank	NIL
Reserve Price	Rs. 1,74,00,000/-
EMD Amount	Rs. 17,40,000/-
Bid incremental amount	Rs. 25,000/-
Date and time of e-auction	17.04.2026, 11 am to 4 pm
Property ID No.	IDIBSAMHPR20

Bidders are advised to visit the website (<https://baanknet.com>) of our e auction service provider PSB Alliance Pvt. Ltd. to participate in online bid. For Technical Assistance Please call 8291220220. For Registration status and for EMD status please email to support.ebkry@psballiance.com. For property details and photograph of the property and auction terms and conditions please visit: <https://baanknet.com> and for clarifications related to this portal, please contact PSB Alliance Pvt. Ltd, Contact No. 8291220220.

Bidders are advised to use Property ID Number mentioned above while searching for the property in the website with <https://baanknet.com>

*No known encumbrances to the knowledge of the bank. However, the intending bidders are advised to make their own independent enquiries regarding the encumbrance, title of the properties put for auction and claims/rights/dues/affecting the property, prior to submitting the bid.

Contact Person: 1. Mr.Rohit Ranjan-Authorised Officer-9304541787. 2. Mr. Nishant Shukla-BM- 9454488755
Date: 26.03.2026, Authorised Officer
Place: Hyderabad Indian Bank

NOTICE

Notice is hereby given that 1600 Equity Shares bearing Certificate No. 5951352, 2002863 and distinctive No. 1238151408-1238152207, 925397-926196 of face value 05/- each under folio No. B004315of Mahindra & Mahindra Limited standing in the name of Manmohan Kaur Brar has been lost or mislaid and the undersigned has / have applied to the Company to issue duplicate certificates for the said shares.

Any person who has any claim in respect of the said shares should write to our Registrar, KFIN TECHNOLOGIES LTD, Selenium Tower B, Plot 31-32, Gachibowli, Financial District, Nanakrampada, Hyderabad, Telangana-500032 within one month from this date else the company will proceed to issue duplicate certificates.

Manmohan Kaur Brar
Name of Shareholder

Date: 28.03.2026
Place: Telangana

RVR DIGITAL INFRASTRUCTURES LIMITED

Plot No. 17 & 18, Survey No. 10, Madhapur, Rangareddy, Hyderabad - 500 034, Telangana, INDIA.

Form No. INC-25A
(Pursuant to Rule 41 of the Companies (Incorporation) Rules, 2014)

CONVERSION OF PUBLIC COMPANY INTO A PRIVATE COMPANY

BEFORE THE CENTRAL GOVERNMENT, REGIONAL DIRECTOR, SOUTH EAST REGION (SER), HYDERABAD, TELANGANA

In the matter of the Companies Act, 2013 - Section 14 of Companies Act, 2013 and Rule 41 of the Companies (Incorporation) Rules, 2014.

AND

In the matter of RVR DIGITAL INFRASTRUCTURES LIMITED (CIN: U45202TG2006PLC050499) having its registered office at Plot No. 17 & 18, Survey No. 10, Madhapur, Rangareddy, Hyderabad - 500 034, Telangana, INDIA

..... Applicant

NOTICE

Notice is hereby given to the general public that the company is intending to make an application to the Regional Director under Section 18 of the Companies Act, 2013 read with aforesaid rules and is desirous of converting into a private limited company in terms of the special resolution passed at the Extra Ordinary General Meeting held on 27.03.2026 to enable the company to give effect for such conversion.

Any person whose interest is likely to be affected by the proposed change/status of the company may deliver or cause to be delivered or send by registered post his objections supported by an affidavit stating the nature of his interest and grounds of opposition to the Regional Director, South East Region (SER), 3rd Floor, Corporate Bhawan, Thattannaram Village, Bandlaguda, Nagole, Hyderabad - 500068 within twenty-one days from the date of publication of this notice with a copy to the applicant company at its registered office at the address mentioned below, mentioning the nature of interest and grounds of opposing to the petition.

RVR DIGITAL INFRASTRUCTURES LIMITED
Plot No. 17 & 18, Survey No. 10, Madhapur, Rangareddy, Hyderabad - 500 034, Telangana, INDIA.

BY ORDER OF THE BOARD
FOR RVR DIGITAL INFRASTRUCTURES LIMITED

Sd/-
Phanikrishna Chowdary Ravi
Place: Hyderabad Managing Director
Date: 28.03.2026 DIN: 00280070

PUBLIC NOTICE

NOTICE is hereby given that the below mentioned Authorised Person is no longer affiliated as Authorised Person of Kotak Securities Limited.

Authorised Person Name	Trade Name	Exchange Registration Numbers of Authorised Person	Address of Authorised Person
N ANNA PURNA	N ANNA PURNA	NSE - AP0865005031 BSE - AP0106730150314	Plot No: 6 Flat No: 404 Srinilayam Apartments, Balaji Nagar Nizampet, Hyderabad - 500090

Please note that above mentioned Authorised Person (AP) is no longer associated with us. Any person henceforth dealing with above mentioned AP should do so, at their own risk. Kotak Securities Ltd. shall not be liable for any such dealing. In case of any queries for the transactions till date, investors are requested to inform Kotak Securities Ltd. within 15 days from the date of this notification, failing which it shall be deemed that there exists no queries against the above mentioned AP.

Kotak Kotak Securities Limited, Registered Office: 27 BKC, C 27, G Block, Bandra Kurla Complex, Bandra (E), Mumbai 400051. CIN: U99999MH1994PLC134051. Telephone No. +22 43360000, Fax No. +22 67122430. Website: www.kotak.com / www.kotaksecurities.com
Correspondence Address: Infinity IT Park, Bldg. No 21, Opp. Film City Road, A K Vaidya Marg, Malad (East), Mumbai 400097, Telephone No: 42856825, SEBI Registration No: INZ000200137 (Member of NSE, BSE, MSE, MCX & NCDX), AMFI ARN 0164, PMS INP00000258, and Research Analyst INH00000586, NSDL/CDSL, IN-IN-DP-629-2021. Compliance Officer Details: Mr. Hiren Thakkar Call: 022-4285 6484, or Email: ks.compliance@kotak.com

यूनियन बैंक Union Bank of India
ASSET RECOVERY BRANCH #249/3RT, 1st Floor, S.R.Nagar Main Road, Hyderabad-500038

E-AUCTION SALE NOTICE

E-Auction Sale Notice for Sale of Immovable Assets under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002 read with proviso to Rule 8 and 9 of Security Interest (Enforcement) Rules, 2002.

Notice is hereby given to the public in general and in particular to the Borrower(s) and Guarantor(s) that the below described immovable property mortgaged/charged to the Secured Creditor, the Symbolic / Physical possession of which has been taken by the Authorised Officer of Union Bank of India (Secured Creditor), will be sold on "As is where is", "As is what is", and "Whatever there is" on the date mentioned below, for recovery of dues as mentioned hereunder to Union Bank of India from the below mentioned Borrower(s) & Guarantor(s). The Reserve Price and the Earnest Money Deposit, Bid Increment are also mentioned hereunder:

Name and address of the Borrower: Sri Sai Dairy Farm, C/o 2-78, Sakunaveedu Village, Yerrupalem Mandal, Madhira Khammam Dist. TS-507203. Kiran Babu Parvatham S/o Venkateswarlu, 2-78, Sakunaveedu Village, Madhira TS-507203. Guarantor: Gangavaru Chinna Konda Reddy S/o Veera Reddy, 12-35/2 Ayappa Nagar, Madhira Khammam, TS-507203

The secured debt for the recovery of which the immovable secured asset is to be sold: Rs.48,46,034.25 as on 28.02.2026 with further interest, cost & expenses

DESCRIPTION OF IMMOVABLE SECURED ASSETS TO BE SOLD:

All that part and parcel of "Residential land and building at H.No.12-155/3/1 situated in Sy.No.429, Opp to Sai Baba Temple measuring to an extent of 130.88 Sq Yrds and having a built up area of 1062.50 sq ft in Madhira Municipality, Mandal of Khammam District". Bounded by: North: H.No.12-155/3, South: Road, East: Land of others, West: Road. (Boundaries as per Sale Deed Document No: 2401/2017 Dated 12.07.2017 Registered at SRC Madhira) Google Coordinator: 16.923114,80.359130

Reserve Price: Rs.22,77,000/- EMD: 10% of the Reserve Price Bid Increment: Rs.22,77,000/-

Date and Time of E-Auction: 30.04.2026 from 12:00 Noon to 05:00PM
(with 10 min unlimited auto extensions) E-auction website: <https://baanknet.com>

EMD shall be deposited and Linked/Map the EMD amount with the Property ID before End of Auction. It is advisable to deposit and Link / Map the EMD amount with the property ID well in advance to avoid any technical glitch

The Online E-Auction will be held through web portal/website registration, Login and Bidding Rules visit the following sites: The Online E-Auction will be held through web portal/ website: <https://baanknet.com> on the date and time mentioned above with unlimited extension of 10 minutes. The intending bidders/purchasers required to register through <https://baanknet.com> (Buyer Registration - link provided in the home page of the website) by using their mobile number and valid email-id. The intending bidders/purchasers further required to upload KYC documents and Bank Details. Register on <https://baanknet.com> using mobile number and email ID.

For auction related queries e-mail to enquiries@psballiance.com or contact For queries contact Number: 8291220220 For Unbinquiries Please contact number 9949763570/9550516062

Bidders are advised to go through the website: <https://baanknet.com> and <https://www.unionbankofindia.co.in/auction-property/view-auction-property.aspx> for detailed terms and conditions of Auction Sale before submitting their bids and taking part in the E-Auction sale proceedings. Successful bidder will be intimated through e-mail by PSB Alliance Pvt. Ltd after the closing of the e-Bidding Process.

Note: The sale shall be subject to the outcome of Securitisation Application/other cases if any

Notice of 30 days for sale of immovable secured assets under Rule 8 and 9 of the Security Interest (Enforcement) Rules, 2002.

Date: 23.03.2026, Place: Hyderabad Authorised Officer, Union Bank of India

Chola CHOLAMANDALAM INVESTMENT AND FINANCE COMPANY LIMITED
Corporate Office : Chola Crest, Super B, CS4 & CS5, 4, Thiru Vi Ka Industrial Estate, Guindy, Chennai-600 032, T. N.

DEMAND NOTICE

UNDER THE PROVISIONS OF THE SECURITIZATION AND RECONSTRUCTION OF FINANCIAL ASSETS AND ENFORCEMENT OF SECURITY INTEREST ACT, 2002 ("the Act") AND THE SECURITY INTEREST (ENFORCEMENT) RULES, 2002 ("the Rules")

The undersigned being the Authorized Officer of Cholamandalam Investment and Finance Company Ltd. (the Secured Creditor) under the Act and in exercise of the powers conferred under Section 13(12) of the Act read with Rule 3 issued Demand Notice(s) under Sec. 13(2) of the Act, calling upon the following borrower(s) to repay the amount mentioned in the respective notice(s) within 60 days from the date of receipt of the said notice. The undersigned reasonably believes that borrower(s) is / are avoiding the service of the Demand Notice(s), therefore the service of notice is being affected by affixation and publication as per Rules. The contents of Demand Notice(s) are extracted herein below :-

Sr. No.	Name & Address of the Borrower(s) & Co-Borrower/s	Loan Amt.	Dt. of Demand Notice & O/s. Amt.	Description of the Property / Secured Asset
1.	Loan A/C. No(S) : HL10WGL00042367 1. Mr./Mrs. Krishna Murthy Vennampalli 2. Mr./Mrs. Padma Vennampalli Add:- H. No. 2-379 Rajiv Nagar Bhubalpalli Warangal Telangana - 506169. Also at: Sy. No. 315/1/9 H. No. 2-379 Rajiv Nagar Bhubalpalli Jayashankar Telangana Near By Rajiv Gandhi Statue Bhubalpalli - 506169.	Rs. 23,50,000/-	24.03.2026 Rs. 24,67,785/- (Rupees Twenty Four Lakhs Sixty Seven Thousand Seven Hundred Eighty Five Only) as on 24.03.2026	Open Plot In Survey No. 315/1/9, Bhubalpalli Municipality To An Extent of 256.00 Sq. Yards 214.06 Sq. Meters of Situated At in The Limits of Bhubalpalli City & District Revenue And Registration Sub-Registration Warangal Fort, District Warangal And Bounded By: East: House of Vennampalli Srinivas, West: House of Gudetti Sujatha, North: House of Laxman, South: G. P. Road.

THIS NOTICE IS SENT IN SUPERSESSION OF OUR EARLIER NOTICE DATED 29.12.2023. Please be informed that earlier Notice dated: 29.12.2023 issued under 13(2) of the SARFAESI ACT, stands withdrawn with immediate effect

The borrower(s) are hereby advised to comply with the Demand Notice(s) and to pay the demand amount mentioned therein and hereinabove within 60 days from the date of this publication together with applicable interest, additional interest, bounce charges, cost and expenses till the date of realization of payment. The borrower(s) may note that Cholamandalam Investment and Finance Company Ltd. is a secured creditor and the loan facility availed by the Borrower(s) is a secured debt against the immovable property / properties being the secured asset(s) mortgaged by the borrower(s). In the event borrower(s) are failed to discharge their liabilities in full within the stipulated time, The Secured Creditor shall be entitled to exercise all the rights U/s. 13(4) of the Act to take possession of the secured asset(s) including but not limited to transfer the same by way of sale or by invoking any other remedy available under the Act and the Rules thereunder and realize payment. The Secured Creditor is also empowered to ATTACH AND / OR SEAL the secured asset(s) before enforcing the right to sale or transfer. Subsequent to the Sale of the secured asset(s), the Secured Creditor also has a right to initiate separate legal proceedings to recover the balance dues, in case the value of the mortgaged properties is insufficient to cover the dues payable to the Secured Creditor. This remedy is in addition and independent of all the other remedies available to the Secured Creditor under any other law.

The attention of the borrower(s) is invited to Section 13(8) of the Act, in respect of time available, to redeem the secured assets and further to Section 13(13) of the Act, whereby the borrower(s) are restrained / prohibited from disposing of or dealing with the secured asset(s) or transferring by way of sale, lease or otherwise (other than in the ordinary course of business) any of the secured asset(s), without prior written consent of the Secured Creditor and non-compliance with the above is an offence punishable under Section 29 of the said Act. The copy of the Demand Notice is available with the undersigned and the borrower(s) may, if they so desire, can collect the same from the undersigned on any working day during normal office hours.

Sd/-
Place : Warangal, Telangana
Date : 24.03.2026
Authorized Officer, Cholamandalam Investment and Finance Company Limited

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